



**Central Administrative Tribunal  
Principal Bench, New Delhi**

**O.A. No. 2083/2020**

**This the 16<sup>th</sup> day of December, 2020**

(Through Video Conferencing)

**Hon'ble Mr. A.K. Bishnoi, Member (A)  
Hon'ble Mr. R.N. Singh, Member (J)**

Gaya Lal (Aged about 62 years) (Now Retired)  
S/o Late Shri Ram  
R/o, H.No. 1018, Sector – 37,  
Faridabad, Haryana – 121003 ...Applicant

(By Advocate: Shri R.K. Shukla)

## VERSUS

Union of India through

1. The General Manager,  
Northern Railway,  
Baroda House,  
New Delhi – 110001
2. The Divisional Railway Manager,  
Northern Railway,  
Estate Entry Road,  
New Delhi.
3. The Chief Administrative Officer (Construction),  
Northern Railway,  
Kashmiri Gate, Delhi.

(By Advocate: Shri Krishna Kant Sharma )

## ORDER (Oral)



**Hon'ble Mr. R.N. Singh, Member (J):**

The present Application has been filed by the applicant praying therein for the following reliefs:-

*“8.1 To quash and set aside the order dated 20.06.2019 passed by CAO as the same has no relevancy after the advice of Division Railway Manager, NR, New Delhi vide its dated 04.11.2019 founded from letter dated 05.10.2016, 03.08.2017 and 16.05.2019, thereby directing the respondents to treat the applicant at par with Munesh Kumar and grant all consequential benefits like as financial up gradation arrears of pension and revision of pension as well.*

*8.2 To pass any other order or orders, direction or directions as deemed fit in the facts and circumstances of the case so as to meet the ends of justice;*

*8.3 To allow this OA with heavy cost, because the applicant has been dragged into avoidable litigation”*

2. After arguing at length, learned counsel for the applicant Shri R.K. Shukla seeks permission to withdraw the OA with liberty to file a better OA in accordance with law. Permission is granted. OA stands dismissed as withdrawn with liberty in accordance with law. No order as to costs.

**(R.N. Singh)  
Member (J)**

/ravi/akshaya/

**(A.K. Bishnoi)  
Member (A)**